

**FORM A  
PUBLIC ANNOUNCEMENT**  
*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons)  
Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF  
KARUTURI GLOBAL LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Karuturi Global Limited
2. Date of incorporation of corporate debtor	26 <sup>th</sup> December 1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Bangalore
4. Corporate Identity Number / Limited Liability Identification Number of corporate debtor	L01122KA1994PLC016834
5. Address of the registered office and principal office (if any) of corporate debtor	204,Embassy Centre, 11, Crescent Road, Bangalore, Karnataka, India- 560001
6. Insolvency commencement date in respect of corporate debtor	2 <sup>nd</sup> August 2019 (Copy of order received by IRP on 7 <sup>th</sup> August 2019)
7. Estimated date of closure of insolvency resolution process	29 <sup>th</sup> January 2020(Being 180 days from 2 <sup>nd</sup> August 2019)
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Ghanshyam Das Mundra Registration No.IBBI/PA-001/ IP-P00248/2017-18/10477
9. Address and e-mail of the interim resolution professional, as registered with the board	Mr. Ghanshyam Das Mundra E-204, Ashok Gardens, TJ Road, Sewri, Mumbai, Pin: 400015 Email: gdmundra@mytemple.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. no. 9.	Mr. Ghanshyam Das Mundra Mytemple Capital Advisors LLP, B-144, 14th Floor, B-Wing, Mittal Court, Nariman Point, Mumbai- 400021. Email-cirp.kgl@mytemple.co.in
11. Last date for submission of claims	21 <sup>st</sup> August 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Website: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of **KARUTURI GLOBAL LIMITED** on 2<sup>nd</sup> August 2019 (Copy of Order received on 7<sup>th</sup> August 2019).

The creditors of **KARUTURIGLOBAL LIMITED** are hereby called upon to submit their claims with proof on or before **21<sup>st</sup> August 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

A financial creditor belonging to a class, as listed against entry No 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional:  
Ghanshyam Das Mundra

Date and Place : 07<sup>th</sup> August, 2019, Mumbai


